

applicable to the commercial banks.

3. The Corporation's claim liability is at present 60% of the amount in default for schemes in the non-industrial sector and 60% to 50% of the amount in default for the small scale industries according to the size of the credit or the monetary ceiling as prescribed under the scheme. The purpose-wise monetary ceiling on the Corporation's claim liability for the scheme relating to small borrowers varies from Rs 10,000 to Rs 1,50,000/- for the category of borrowers like farmers and agriculturists, retail traders and transport operators etc effective from 1 4 1989. The monetary ceiling on the Corporation's claim liability for the small scale industries under the Small Loans (SSI) Guarantee Scheme, 1981 effective from 1 4.1989 is Rs. 20 lakhs

Decentralisation of Supply Department

8273 SHRI SHANTARAM POTDUKHE: Will the Minister of COMMERCE be pleased to state:

- (a) whether Government propose to wind up the Department of Supply;
- (b) whether before taking a decision to dismantle this massive purchase organisation, the views of the various Ministries were elicited;
- (c) if so, their reaction thereto particularly of the major buying Ministries like Railways, Defence etc; and
- (d) the places where presently supply Missions abroad are situated and the decision taken regarding their future set up?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

(d) Indian Supply Wings (ISW) are located in the High Commission of India, London and the Embassy of India, Washington. Over the years the quantum of work handled by the two Wings has progressively decreased. The need for their continuance is being actively reviewed by the Government of India.

Potentiality of Tourism in Orissa

8274. SHRI ANADI CHARAN DAS: Will the Minister of TOURISM be pleased to state:

(a) whether Government are aware that the tourism of Orissa depends on the coastal Districts of Orissa which have a rich potentiality of tourism;

(b) whether his Ministry is also aware that, restrictions have been imposed on developmental activities within 500 metres from the High Tide Line and the Orissa Government has been instructed to prepare Environment Management Plan for the entire coastal area of Orissa which has given a set back to the tourism in the State; and

(c) if so, the action taken or proposed to be taken to clear the projects to allow developmental activity on the Orissa beaches?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) Yes, Sir. Government is aware of rich potentiality of tourism of the beaches of Orissa.

(b) and (c). The restrictions of 500 metres ban from High Tide Line has been relaxed for Puri-Konark beach and has been reduced to 200 metres for undertaking any developmental activities. However, each beach resort project has to be cleared from Environmental angle on case to case basis through a Inter-Ministerial Committee constituted for this purpose. It has always been the endeavour of the Government to clear the projects as early as possible. The State Government had been advised to prepare a coastal Management Plan as per the directive issued by the then Prime Minister for safeguarding beaches from pollution. This would not be a set-back to the tourism in the State. The development of beach resorts in a planned manner will enhance the beauty of the area besides preservation and enrichment of the environment which are conducive for development of Tourism.

MP's Participation in Banking Operations

8275. SHRI R. JEEVARATHINAM: Will the Minister of FINANCE be pleased to state:

(a) whether Government have issued instructions to all the branches of the nationalised banks to invite the local Members of Parliament to participate in all the functions conducted by the banks like the opening of new bank branch, shifting to the new bank building, distribution of prizes to various staff, and other national and sports functions; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Instructions have already been issued to all the public sector banks to associate the local Members of Parliament with Public functions organised by them for

inauguration of new branches, new premises, etc.

Legal Aid and Lok Adalat Act

8276. SHRIGUMAN MALLODHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Legal Aid and Lok Adalat Act which was passed earlier is likely to be enforced and if so, the details thereof;

(b) the number of cases settled through Lok Adalats during the last three years with classification of Criminal, Civil, Labour, Industrial, Accident claims State-wise; and

(c) whether Government propose to include cases for revenue and administrative matters disputes under Lok Adalats?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The Government is contemplating to introduce a Bill to amend the Legal Services Authorities Act, 1987 in this Session and the Act would be enforced after the amendment Bill is passed by Parliament.

(b) The Lok Adalat movement, by and large, had been started in the country around the end of the 1985. As per information available with the Committee for Implementing Legal Aid Schemes, in 3468 Lok Adalats over 20.51 lakh cases have been settled in different parts of the country out of which 64,505 are MACT cases as per details reflected in the statement given below.

(c) Lok Adalats are the outcome of voluntary efforts for resolution of disputes